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Title: Need to clear the proposal of the Government of Tamil Nadu for construction of court building in Erode district.

SHRI S.K. KHARVENTHAN (PALANI): In my Palani Lok Sabha Constituency, in district Erode, most of the courts are not having sufficient infrastructural facilities. More particularly, in the district headquarters, Erode, there is no building for criminal court complex. In the year 1985, lands were allocated by the State Government for construction of the criminal court complex. But the criminal courts are now functioning in five different places. The lawyers and clients are not able to reach the courts in time. Every year, number of lawyers are dying due to road accidents while commuting from one court to another court.

In the same manner, in Kangayam also, courts are housed in cattle sheds. The Vedasenthur court in Dindigul District housed in a dilapidated rented building. The Kodumudi court is also housed in small sheds on the river bed. The Government of Tamil Nadu has sent proposals to the Union Government for allocation of funds to construct court buildings on priority basis. The proposals are pending for a number of years. Time and again, I took up the matter with the Government and also with the authorities. But, so far no action has been taken.

Hence, I request the hon. Minister of Law and Justice to take up this issue with the Finance Ministry to allocate necessary funds for the construction of the above courts at the earliest.